

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 433/TL/2025

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of order: 30th August, 2025

In the matter of:

Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003, read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009, seeking the grant of a Transmission Licence for Ratle Kiru Power Transmission Limited.

And

In the matter of

Ratle Kiru Power Transmission Limited,
Shop No-28A, Ground Floor, Omex Square,
Jasola, New Delhi – 110025. .

.....Petitioner

Versus

1. Central Transmission Utility of India Limited,
Saudamini, Plot No.2, Sector-29,
Gurgaon-122001.

2. REC Power Development and Consultancy Limited,
Core-4, SCOPE Complex,7, Lodhi Road,
New Delhi-110003.

3. Central Electricity Authority,
Sewa Bhawan, R.K. Puram,
Sector-1, New Delhi-110066.

4. North Central Railway,

DRM Office, Nawab Yusuf Road,
Allahabad–211001, Uttar Pradesh.

5. Jaipur Vidyut Vitran Nigam Limited,
Vidyut Bhawan, Janpath,
Jaipur–302005, Rajasthan.

6. Jodhpur Vidyut Vitran Nigam Limited,
New Power House, Industrial Area,
Jodhpur-342003, Rajasthan.

7. Jodhpur Vidyut Vitran Nigam Limited,
New Power House, Industrial Area,
Jodhpur-342003, Rajasthan.

**8. Power Grid Corporation of India Limited,
(Samba and Jalandhar ends),**
Commercial & Regulatory Cell,
'Saudamini', Plot No.2,
Sector 29, Gurgaon–122001, Haryana.

9. Ratle Hydroelectric Power Corporation Limited,
NHPC Regional Office,
JDA Commercial Complex No. 01,
Narwal, Jammu–180006, UT of J&K.

10. Kiru Hydro Electric Project,
Commercial Division, NHPC Limited,
Sector-33, Faridabad–121003, Haryana.

11. AD Hydro Power Limited,
Bhilwara Towers, A-12, Sector 1,
Noida-201301 (NCR Delhi), India.

12. Ajmer Vidyut Vitran Nigam Limited,
Old Power House, Hathi Bhata,
Ajmer-305001, Rajasthan.

13. BSES Rajdhani Power Limited,
2nd Floor, B-Block, BSES Bhavan,
Nehru Place, New Delhi-110019.

14. BSES Yamuna Power Limited,
Shakti Kiran Building, Karkardooma,

Delhi-110032.

15. Chenab Valley Power Projects (P) Limited,

Chenab Jal Shakti Bhawan,
Opposite Saraswati Dham,
Rail Head Complex, Jammu-180012, J&K.

16. Electricity Wing of Engineering Department,

Chandigarh, Electricity 'OP' circle, 5th Floor,
UT Secretariat, Sector 9-D, Chandigarh-160009.

17. Haryana Power Purchase Centre,

UHBVN, IP 3& 4, 4th Floor, Sector 14,
Panchkula-134113, Haryana.

18. Himachal Pradesh State Electricity Board,

HPSEB Ltd. Vidyut Bhawan,
Shimla-171004, Himachal Pradesh.

19. Himachal Sorang Power Private Limited,

Sorang HEP (100 MW),
Distt. Kinnaur, H.P. D-7,
Lane-I, Sector-I, New Shimla,
Shimla-171009.

20. Kishtwar Transmission Limited,

9th Floor, Block B DLF Cyber Park,
Udyog Vihar, Phase 3 Rd., Sector 20,
Gurugram-122008, Haryana.

21. New Delhi Municipal Corporation,

Palika Kendra Parliament Street,
New Delhi-110001.

22. PFC Consulting Limited,

First Floor, Urjanidhi, 1, Barakhamba Lane,
Connaught Place, New Delhi-110001.

23. Punjab State Power Corporation Limited,

The Mall, PSEB Head Office, Patiala-147001, Punjab.

24. Tata Power Delhi Distribution Limited,

NDPL House, Hudson Lines,
Kingsway Camp, Delhi-110009.

25. Uttarakhand Power Corporation Limited,
V.C.V. Gabar Singh Urja Bhawan,
Kanwali Road, Dehradun-248001, Uttarakhand.

26. U.P. Power Corporation Limited,
10th Floor Shakti Bhawan Extn.,
14 Ashok Marg, Lucknow-226001,
Uttar Pradesh.

...Respondents

Parties present:

Ms. Aprajita Upadhyay, Advocate, RKPTL
Ms. Dhruvajyoti Sutradhar, RKPTL
Shri Shashank Singh, RECPDCL
Shri Akshayvat Kislay, CTUIL

ORDER

The Petitioner, Ratle Kiru Power Transmission Limited, has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) to implement the transmission project viz. “Transmission scheme for evacuation of power from Ratle HEP (850MW) & Kiru HEP(624) MW: Part-A” on a Build, Own, Operate and Transfer basis (hereinafter referred to as “the Project”) consisting of the following elements:

Sl. No.	Scope of the Transmission Scheme	Scheduled COD in months from the Effective Date
1.	LILO of 400 kV Kishenpur - Dulhasti line (Twin) at Kishtwar S/s, along with associated bays at Kishtwar S/s	24 months from SPV transfer (24.03.2027)

Sl. No.	Scope of the Transmission Scheme	Scheduled COD in months from the Effective Date
	• 400 kV Kishenpur - Kishtwar (LILLO section) shall be on Twin HTLS (with minimum 2100 MVA capacity) configuration • 400 kV Dulhasti - Kishtwar (LILLO section) shall be on Twin Zebra configuration • 400 kV line bays at Kishtwar - 2 Nos. (GIS) (line bays at Kishtwar S/s end shall be rated accordingly)	
2.	400 kV Kishenpur-Samba D/C line (Quad) [only one circuit is to be terminated at Kishenpur utilizing 1 No. of 400 kV vacated line bay at Kishenpur S/s (formed with bypassing of one ckt of 400 kV Kishtwar – Kishenpur 400 kV D/C line (Quad) at Kishenpur) while the second circuit would be connected to bypassed circuit of 400 kV Kishtwar – Kishenpur line (Quad)]	
3.	Bypassing of one ckt of 400 kV Kishtwar-Kishenpur 400 kV D/C line (Quad) at Kishenpur and connecting it with one of the circuit of Kishenpur - Samba 400 kV D/C line (Quad), thus forming 400 kV Kishtwar - Samba (Quad) direct line (one ckt)	
4.	1x80 MVAr Switchable line reactor at Samba end of 400 kV Kishtwar-Samba 400 kV line-165 km (Quad) [formed after bypassing of 400 kV Kishtwar – Kishenpur line (Quad) at Kishenpur and connecting it with one of the circuit of Kishenpur - Samba 400 kV D/C line (Quad)] • 420 kV, 80 MVAr switchable line reactors at Samba S/s end– 1 No. • Switching equipment for 420kV, 80 MVAr switchable line reactors at Samba S/s end – 1 No.	
5.	1x63 MVAr Switchable line reactor on each ckt at Jalandhar end of Kishenpur– Jalandhar D/C direct line -171 km (Twin) (formed after bypassing both ckts of 400 kV Kishenpur- Samba D/C line (Twin)	

Sl. No.	Scope of the Transmission Scheme	Scheduled COD in months from the Effective Date
	and 400 kV Samba- Jalandhar D/C line (Twin) at Samba and connecting them together to form Kishenpur - Jalandhar D/C direct line (Twin)) 420 kV, 63 MVAR switchable line reactors at Jalandhar S/s end– 2 Nos. - Switching equipment for 420kV, 63 MVAR switchable line reactors at Jalandhar S/s end – 2 Nos.	
6.	400 kV Samba- Jalandhar D/C line (Quad) [only one circuit is to be terminated at Jalandhar utilizing 1 No. of 400 kV vacated line bay at Jalandhar S/s (formed with bypassing of 400 kV Jalandhar – Nakodar line (Quad) at Jalandhar) while the second circuit would be connected to the bypassed circuit of Jalandhar –Nakodar 400 kV line (Quad)]	
7.	1x80 MVAR Switchable line reactor at Samba end of Samba –Nakodar direct line (Quad) (187km) formed after bypassing of 400 kV Jalandhar – Nakodar line (Quad) at Jalandhar and connecting it with one of the circuit of Samba-Jalandhar 400 kV D/C line (Quad Moose), thus forming Samba – Nakodar line (Quad) 420 kV, 80 MVAR switchable line reactors at Samba S/s end– 1 No. - Switching equipment for 420 kV, 80 MVAR switchable line reactors at Samba S/s end – 1 No.	
8.	Bypassing 400 kV Jalandhar – Nakodar line (Quad) at Jalandhar and connecting it with one of the circuit of Samba-Jalandhar 400 kV D/C line (Quad Moose), thus forming 400 kV Samba-Nakodar (Quad) direct line	

Note:

- M/s Sterlite shall provide space for 2 Nos. of 400 kV line bays (GIS) at Kishtwar S/s*

- *M/s POWERGRID shall provide space for 1 No. 80 MVAR Switchable line reactor (along with switching equipment) at the Samba end of the 400 kV Kishtwar-Samba 400 kV line*
- *M/s POWERGRID shall provide space for 2 Nos. 63 MVAR Switchable line reactor (along with switching equipment) at Jalandhar end of Kishenpur – Jalandhar D/C direct line (on each ckt)*
- *M/s POWERGRID shall provide space for 1 No. 80 MVAR Switchable line reactor (along with switching equipment) at the Samba end of the Samba – Nakodar direct line.*

2. Based on the competitive bidding carried out by the REC Power Development and Consultancy Limited (hereinafter referred to as “RECPDCL”), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, IndiGrid 2 Private Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 1952.32 million.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 2.8.2025, prima facie proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 2.8.2025 are extracted as under:

“24. Considering the material on record, we are of the prima-facie view that the Petitioner satisfies the conditions for the grant of an inter-State transmission licence under Section 15 of the Act, read with Transmission Licence Regulations for implementation of the transmission project as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission’s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of the aforesaid transmission licence. The objections or suggestions, if any, may be filed by any person before the Commission on or before 16.8.2025.”

4. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Hindustan Times (English) and Hindustan (Hindi) on 8.8.2025. No suggestions/ objections have been received from members of the public in response to the public notice.

Hearing Dated: 19.8.2025

5. The matter was called out for the hearing on 19.8.2025. During the course of the hearing, the learned counsel appearing for the Petitioner submitted that no objection had been received in response to the public notice published by the Commission under subsection (5) of Section 15 of the Act. She prayed to be granted a transmission licence.

6. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

“(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.”

7. In our order dated 2.8.2025, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. CTUIL, in its letter dated 7.4.2025, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission

Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, 'Ratle Kiru Power Transmission Limited,' to implement the transmission project, viz. "Transmission scheme for evacuation of power from Ratle HEP (850 MW) & Kiru HEP (624) MW: Part-A" on a Build, Own, Operate and Transfer basis as per the details given in paragraph 1 above.

8. The grant of the transmission licence to the Petitioner (hereinafter referred to as "the licensee") is subject to the fulfilment of the following conditions throughout the period of the licence:

(a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

(b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as "2024 Transmission Licence Regulations") or any subsequent enactment thereof during the period of subsistence of the licence;

(c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations,

which shall be considered by the Commission in accordance with law;

(d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;

(e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;

(f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of the Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance

with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020, as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such reports or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations, or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

9. CTUIL/its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Act and the Transmission Licence Regulations.

10. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

11. An extract of a copy of this order be sent to the Government of India (Ministry of Power), CTUIL, CEA, and BPC for information and necessary action.

12. Petition No. 433/TL/2025 is allowed in terms of the above.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson